IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

(CAA)-107/PB/2017

In the matter of:

Nelson Planning and Design (P) Ltd With Ncube Planning and Design (P) Ltd

....PETITIONER

SECTION:

Under Section 230-232

Order delivered on 25.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Ashish Middha, Advocate

Mr. Naresh Kumar, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

: Ms. Easha Kadian, Standing Counsel

Income tax Department

Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. The reports of the Official Liquidator as well as Regional Director have been filed and also heard the respective parties.

In relation to the Income tax Department, the observations have not been filed. This Tribunal is not inclined to await for the observations of IT Department and the Order in the matter is reserved.

In case the observations on the part of Income tax Department are filed prior to pronouncement of order, let the same be done with a copy to be made available to the Ld. Counsel for the petitioner and Learned Counsel for petitioner can approach this Tribunal for filing additional observations, if any. Otherwise, the matter stands reserved for orders.

(R. VÄRADHARAJAN) MEMBER (JUDICIAL)

Surjit